

1	2	3	4	5	6	7
Meghalaya	0	0	0	0	0	0
Mizoram	0	0	0	0	0	0
Nagaland	40	0	0	17	28	0
Orissa	1918	3050	2466	318	202	183
Punjab	293	313	219	14	28	31
Rajasthan	4813	4547	4787	2541	1630	1664
Sikkim	1	34	35	0	15	16
Tamil Nadu	2079	2616	2153	359	330	311
Tripura	31	13	14	0	15	3
Uttar Pradesh	11127	15932	21541	6225	7190	9685
Uttarakhand	125	130	60	78	67	121
West Bengal	25	15	40	2	0	1
UTs						
A & N Islands	60	1	9	0	0	0
Chandigarh	0	0	3	0	0	0
D & N Haveli	4	5	28	0	0	0
Daman & Diu	10	2	0	0	0	0
Delhi	11	16	14	3	5	2
Lakshadweep	0	1	0	0	0	0
Puducherry	12	54	41	2	1	0
TOTAL	56209	64628	70020	15812	16054	17944

Source:- National Crime Records Bureau(NCRB)

Data for 2008 is provisional

Data for 2009 is compiled calendar year-wise, and is, therefore, not available for 2009

Similar information in regard to minorities is not maintained by NCRB

Implementation of programmes

1623. SHRI R.C. SINGH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the manner in which the Ministry is ensuring that the programmes being implemented by his Ministry are reaching to the needy;

(b) whether any survey has been conducted by his Ministry with regard to the reach of the above programme in West Bengal and other parts of the country;

(c) if so, the details of such survey; and

(d) if not, how the Ministry will ensure that the benefits are reaching to the needy?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI D. NAPOLEON): (a) The Ministry release Central Assistance to States/UT Administrations and grants-in-aid to Non-governmental Organizations (NGOs) as well as to other implementing agencies under various schemes/programmes to assist its target groups. The Ministry ensure the effectiveness of its various schemes/programmes in the following ways:

(i) Fresh/subsequent releases of grants to State Governments/NGOs during a year made only on receipt of audited Utilization Certificates in respect of previous grants sanctioned which have become due.

(ii) Review of schemes/programmes by the officers of the Ministry during their tours to States.

(iii) Nodal Officer has been appointed for each State to regularly interact with State Governments, and review the progress of programmes.

(iv) The Ministry also sponsors evaluation studies from time to time through independent evaluation agencies to check whether their benefits reach the target groups.

(v) The scheme/programmes implemented through NGOs are also expected to be monitored by respective State Governments/UT Administrations.

(vi) In the event of proven misappropriation of funds by an NGO, the Ministry initiates action to blacklist the NGOs.

(b) to (d) The Ministry has sponsored a number of evaluation studies in recent past covering various states including West Bengal in respect of various schemes/programmes viz. Schemes of Prevention of Alcoholism and Substance (Drugs) Abuse, Assistance to Disabled Persons for Purchase/Fitting of Aids & Appliances, District Disability Rehabilitation Centres and Protection of Civil Rights Act, 1955 and its Impact on Eradication of Untouchability. These studies brought out, inter alia, that while many improvements are needed, these schemes are generally effective and benefits are reaching the target groups.

Action plan for District Rehabilitation Centres (DRCs)

1624. SHRI S. ANBALAGAN: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of the District Rehabilitation Centres (DRCs) functioning in the country, State-wise;

(b) whether any time-bound action plan has been prepared for the setting up of DRCs in every district of the country;